

ther whether that team has tested the Badrachalam bamboo.

**Mr. Speaker:** No, no. We are on bagasse. Merely because the hon. Member puts a question, must I allow an answer? The supplementary does not arise out of this. Very well, if the hon. Minister is willing to answer, he may.

**Shri Manubhai Shah:** As far as the Italian team is concerned, there is no question of their visiting many areas. Only, they were asked their technical opinion as to whether bamboos could be used for the manufacture of rayon grade pulp. That report has been received and is under study.

**Shri Dasappa:** May I know whether the Government have made any survey of the total quantity of bagasse available for conversion into pulp, whether newsprint, ordinary pulp or rayon grade pulp?

**Shri Manubhai Shah:** This is a very well known detail because every sugar factory produces bagasse, and it is of the order of two to three million tons on dry basis. We are trying to see that bagasse is used for the manufacture of paper and similar products.

**श्री भक्त बर्गन :** यह जो इटालियन टीम थी इस ने देश के किन किन स्थानों का दौरा किया और आया इन्होंने कोई सिफारिश की है कि कहा पर यह काम अच्छी तरह चल सकता है ?

**श्री मनुभाई शाह :** यही तो मैं ने जवाब दिया कि जहाँ तक इटालियन टीम का ताल्लुक है उन को जरमन टीम के साथ मिला न दिया जाये क्योंकि जरमन टीम को यह काम दिया गया था कि वह बगस से पेपर बनाने की स्कीम तैयार करें। इटालियन टीम मे तो हमने खाली टेक्नीकल प्रोपीनियन मांगी थी कि बांस मे रेयन ग्रेड पल्प बनाया जा सकता है या नहीं। इसलिये उन के दौरे का कोई मबाल नहीं उठता ।

## Manufacture of X-Ray Equipments

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\*1085. { Shri S. C. Samanta:  
Shri Barman:

Will the Minister of Commerce and Industry be pleased to state:

(a) the steps taken for the manufacture of X-ray equipments in India;

(b) whether it is a fact that a Committee was set up to look into the matter;

(c) if so, the recommendations of the Committee; and

(d) whether any private party in India ventured to manufacture the same?

**The Minister of Industry (Shri Manubhai Shah):** (a) and (b). A panel was set up by the Government of India to examine the scope for development of manufacture of X-ray equipment in the country, and subsequently, interested firms in India, have been asked to come up with schemes for the manufacture of such equipment.

(c) The Panel submitted its Report to the Government in May, 1957. The recommendations of the Panel are contained in the Statement laid on the Table of the Lok Sabha. [See Appendix IV, annexure No. 20].

(d) Messrs. Radon House, Calcutta, are manufacturing certain types of X-ray equipment by using some imported components such as, X-ray tubes, timbers, high tension cables, fluorescent screens, lead glass and valves.

**Shri S. C. Samanta:** May I know the number and the names of the manufacturers that are at present functioning in India?

**Shri Manubhai Shah:** As I said, only one—Messrs. Radon House, Calcutta.

**Shri S. C. Samanta:** May I know which of the companies are producing the greatest number of parts?

**Shri Manubhai Shah:** As far as X-ray equipment is concerned, there is only one company which is manufacturing some of the parts, and that is why this panel was set up, and the panel's recommendation laid on the Table of the House makes it clear that we should make efforts to interest more parties so that all ranges are covered.

**Shri V. P. Nayar:** May I know whether this committee has enquired into the possibility of manufacturing some of the X-ray components by slight additions or modifications to the factory of Bharat Electronics?

**Shri Manubhai Shah:** Yes That is one of the recommendations given there, namely that the Bharat Electronics should be asked to manufacture certain valves, lead batteries and tubes etc.

**Shri S. C. Samanta:** May I know whether this is the same firm which was visited by the former Health Minister in Calcutta or another firm?

**Shri Manubhai Shah:** I do not know about the former Health Minister having visited this factory. But this is one of our very good factories which everybody would like to visit.

**The Minister of Health (Shri Karmarkar):** I should also like to visit it

**Shri Rameshwar Tantia:** Has any other country offered collaboration to manufacture these materials in India?

**Shri Manubhai Shah:** Yes. That is precisely the recommendation of the panel that Government and the Industry should make efforts to secure technical collaboration from private firms in order to develop their manufacture in this country and to make the country as self-sufficient as possible in the earliest possible time.

**Shri Nanjappa:** May I know whether Government have got data to show the number of X-ray plants imported annually into India, and the approximate number of equipments required in the country?

**Shri Manubhai Shah:** The requirements of the country are assessed at Rs 50 lakhs per year, and we hope that with proper efforts within the next few years, a large portion of it could be covered except certain proprietary parts

#### Recovery of Arrears of Rents from Displaced Persons

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\*1086. { Shri Rameshwar Tantia:  
Shri A. S. Saigai:

Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) the position regarding the recovery of arrears of rents and loans from the displaced persons of Delhi;

(b) the amount of arrears still to be recovered;

(c) the reasons for the delay in collecting them; and

(d) the estimated loss to Government as a result of those arrears?

**The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna):** (a) Arrears of rents and loans are being recovered according to the rules and procedure laid down for such recovery.

(b) As regards the position of the arrears, a statement is laid on the Table of the Lok Sabha. [See Appendix IV, annexure No. 21].

(c) General apathy in the matter of payment of rents and loans due to Government.

(d) Since recoveries of the arrears are still being made, it is not possible to assess the ultimate loss to Government from unrecovered arrears.

**Shri Rameshwar Tantia:** Is it a fact that the Auditor-General in his report for the year 1956 strongly criticised the Rehabilitation Finance Administration in the matter of their handling the accounts of the recovery, and is it also a fact that an officer did not render accounts of rent collected on